

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR M/S BAREILLY HIGHWAYS PROJECT LIMITED OPERATING IN BUSINESS OF BUILDING OF COMPLETE CONSTRUCTIONS IN NEW ASHOK NAGAR, NEW DELHI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/s Bareilly Highways Project Limited PAN – AAECB1225B CIN – U45204DL2010PLC203042
2.	Address of the registered office	B-292, Chandra Kanta Complex, Shop No. 2 & 3, Near Metro Pillar No. 161, New Ashok Nagar, NEW DELHI, Delhi, India - 110096.
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Audited Balance Sheet for FY 2024-25 reflects Property Plant & Equipment valued at Rs.17.67 Lakhs & Intangible assets under developments amounting to Rs. 4,07,681.17 Lakhs.
5.	Installed capacity of main products/ services	It was a terminated road project of Bareilly-Sitapur section of NH-24 from Km 262.000 to Km 413.200 in the State of Uttar Pradesh.
6.	Quantity and value of main products/ services sold in last financial year	NA
7.	Number of employees/ workmen	Not Available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Balance Sheet for FY 2023-24 Balance Sheet for FY 2024-25 www.stalwartipe.com .
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be downloaded from www.stalwartipe.com
10.	Last date for receipt of expression of interest	10 th October, 2025
11.	Date of issue of provisional list of prospective resolution applicants	18 th October, 2025
12.	Last date for submission of objections to provisional list	23 rd October, 2025
13.	Date of issue of final list of prospective resolution applicants	01 st November, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03 rd November, 2025
15.	Last date for submission of resolution plans	05 th December, 2025 Through email as well as through Hard copies to be submitted at: STALWART RESOLUTION PROFESSIONAL LLP SD-73, Pitampura, Delhi – 110034.
16.	Process email id to submit Expression of Interest	cirp.bhpl@gmail.com



Reg. No. IBB/ IPA-003/ IP-N00073/ 2017-2018/ 10583
AFA No.: AA3/10583/01/300626/301302 valid upto 30.06.2026
Regd. Address: SD-73, Pitampura, Delhi -110034
For M/s Bareilly Highways Project Limited (Under CIRP)

CMA Sandeep Goel
Resolution Professional

Date: 25-09-2025
Place: New Delhi



IDBI BANK

CIN: L65190MH200400148838

**आई.डी.बी. बैंक लिमिटेड, एन.पी.ए. प्रधान सड़क,
IDBI BANK LIMITED, NPA MANAGEMENT GROUP, IBU GIFT CITY BRANCH,
IFSC BANKING UNIT, UNIT NO 1402, 14TH FLOOR, SIGNATURE TOWER,
BLOCK 13, ROAD-IC, ZONE-1, GIFT SEZ, GIFT CITY, GANDHINAGAR
PIN : 382355, GUJARAT
[Telephone: 079 - 66759928 / 079-66759930]**

Redemption Notice for Immovable Secured Assets of Kwallity Dairy Products FZE (Borrower) situated at Khasra No. 4072/243, 4071/243, 4070/243 & 4069/243, situated in colony known as Golden Park on Rampura Road, village Bassai Darapur, Delhi under SARFAESI Act, 2002

The undersigned as an Authorised Officer of IDBI Bank, in exercise of powers conferred under Section 13(12) the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (the Act), issued Demand Notice under Section 13(2) of the Act read with Rule 5 of the Security Interest (enforcement) Rules 2002 (the Rules) dated September 27, 2018 to you / M/s Kwallity Dairy Products FZE (the borrower) to repay the amount mentioned in the notice being USD 12,754,334.99 (USD Dollar Twelve Million Seven hundred and Fifty Four Thousand Three Hundred and Thirty Four and Cents Ninety Nine only) towards the outstanding dues in respect of the Loans as on September 01, 2018, together with further interest thereon with effect from September 01, 2018 within 60 days from the date of the said notice. As you / M/s Kwallity Dairy Products FZE (the borrower) failed to repay the aforesaid amount, the undersigned in exercise of powers conferred under Section 13(4) of the Act read with the Rules 8(1) of the Rules, took over the possession (physical) of the immovable secured assets of you (the borrower) situated at Municipal No. WZ 35-A measuring 19 Biswas i.e. 950 sq. yards, bearing Khassra No.4072/243, 4071/243, 4070/243 & 4069/243, situated in colony known as Golden Park on Rampura Road, village Bassai Darapur, Delhi, on October 17, 2020, the details of immovable secured assets mentioned in Annexure hereto. The undersigned has issued the Possession Notice in compliance of rule 8(1) Rule 8(2) of the Rules.

Pursuant to taking over possession of the immovable secured assets of you, the undersigned propose to sell them. Accordingly, notice is hereby given to you under Rules 8(6) of the Rules that the immovable secured asset mentioned in Annexure hereto shall be sold after 30 days from the date of your receipt of this notice by adopting any of the following methods mentioned in Rule 8(5) of the Rules, i.e.;

- by obtaining quotations from the parties dealing in the secured assets or otherwise interested in buying such assets; or
- by inviting tenders from the public; or
- by holding public auction including through e-auction mode; or
- by private treaty.

However, you may pay the entire outstanding dues of USD 12,754,334.99 (USD Dollar Twelve Million Seven hundred and Fifty Four Thousand Three Hundred and Thirty Four and Cents Ninety Nine only) together with further interest thereon with effect from September 01, 2018 and take back the possession of the immovable secured assets in question within time limit specified herein above, demanded in the notice dated September 27, 2018 and in Possession Notice dated July 02, 2019 (published on June 29, 2019 in 2 news papers viz. Business Standard, Delhi NCR English edition and Business Standard, Delhi NCR, Hindi edition) together with further interest thereon with effect from September 01, 2018 within the said 30 days from the date of your receipt of this Notice, the undersigned would be at liberty to proceed with the sale of the said immovable secured assets by adopting any of the aforesaid methods as may be required in the best interest of IDBI Bank.

Please note that this notice is issued to you in terms of the Rule 8(6) of the Rules.

Yours Faithfully
Authorised Officer,
IDBI Bank Limited

Since the addressee has avoided the service of notice, the same is hereby published in terms of Sub Rule 3 of Rule 3r/w proviso to Rule 3 of Security Interest (Enforcement) Rules 2002

ANNEXURE
(Details of the immovable secured assets)

Property bearing Municipal No. WZ 35-A measuring 19 Biswas i.e. 950 sq. yard, bearing Khasra No-4072/243, 4071/243, 4070/243 & 4069/243, situated in colony known as Golden Park on Rampura Road, village Bassai Darapur, Delhi and bounded as under:

East	Road
West	Other's Property
North	Property of Ashok Kumar Jain
South	Other's Property

Together with all buildings and structures thereon and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth.

NORTHERN RAILWAY E-TENDER NOTICE			
The Sr. Divisional Commercial Manager/PS, Northern Railway, Delhi Division, New Delhi invites e-tender through IREPS (https://ireps.gov.in/) for allotment of contracts of General Minor Units (GMUs) Catering Units at following railway stations.			
NIT No.	Type of Units	Station and Reserved for category	Date & Time for E-Tender Opening
Ctg-ANVT-GMU-24-25, Ctg-ANVT-GMU-34-25, Ctg-ANVT-GMU-35-25, Ctg-ANVT-GMU-27-25, Ctg-ANVT-GMU-25-25, Ctg-ANVT-GMU-23-25, Ctg-ANVT-GMU-37-25, Ctg-ANVT-GMU-33-25, Ctg-ANVT-GMU-18-25, Ctg-ANVT-GMU-26-25,	General Minor Units (GMUs)	(09 General & 01 General Women)= Total (10) General Minor Units (GMUs) at Anand Vihar Terminal Railway Station	08.10.2025 at 15.00 hrs.
Ctg-NDLS-GMU-16-25, Ctg-NDLS-GMU-06-25, Ctg-NDLS-GMU-10-25, Ctg-NDLS-GMU-12-25, Ctg-NDLS-GMU-17-25, Ctg-NDLS-GMU-19-25, Ctg-NDLS-GMU-01-25, Ctg-NDLS-GMU-09-25, Ctg-NDLS-GMU-20-25, Ctg-NDLS-GMU-04-25, Ctg-NDLS-GMU-07-25, Ctg-NDLS-GMU-08-25, Ctg-NDLS-GMU-02-25, Ctg-NDLS-GMU-11-25, Ctg-NDLS-GMU-15-25, Ctg-NDLS-GMU-03-25, Ctg-NDLS-GMU-22-25, Ctg-NDLS-GMU-21-25, Ctg-NDLS-GMU-18-25, Ctg-NDLS-GMU-14-25, Ctg-NDLS-GMU-13-25, Ctg-NDLS-GMU-05-25,	General Minor Units (GMUs)	(15 General & 07 General Women)= Total (22) General Minor Units (GMUs) at New Delhi Railway Station	17.10.2025 at 15.00 hrs.
Ctg-DLI-GMU-28-25, Ctg-DLI-GMU-30-25, Ctg-DLI-GMU-29-25, Ctg-DLI-GMU-32-25, Ctg-DLI-GMU-31-25,	General Minor Units (GMUs)	(02 General & 03 General Women) Total (05) General Minor Units (GMUs) at Old Delhi Railway Station	17.10.2025 at 15.00 hrs.
Website particulars where complete details of E-Tender can be seen		https://ireps.gov.in/(E-Tender)	

E-AUCTION SALE NOTICE (Under regulation 32 & 33 of IBBI (Liquidation Process) Regulations, 2016) FUTURE RETAIL LIMITED (IN LIQUIDATION)			
Date & Time of Auction: 4th October, 2025 from 12 PM to 2 PM.			
Liquidator of Future Retail Limited ("FRL") hereby invites, Eligible Bidder(s) for participation in E-auction Sale of Assets of FRL, listed herein, on 'As is Where is, Whatever There is and Without Recourse' basis as per the auction schedule stated herein and as per the detailed terms, conditions & process listed in Bid Document which can be downloaded from https://ibbi.baanknet.com/ or can be obtained by sending an email to frl.eauction@gmail.com			
Lot No.	ASSET	RESERVE PRICE (INR)	EMD (INR)
29	Trademarks/ Brands Big Bazaar, Fashion Big Bazaar, and Foodhall	15,58,50,000/-	1,55,85,000/-
Auction Timelines:			
S.No.	Event Description	Date	
1	Issuance of Auction Advertisement	25 th September, 2025	
2	Due Diligence By Bidders	30 th September, 2025	
3	Last date of submission of Bid Documents, including Bid Eligibility Documents and 29A Eligibility and EMD by the qualified bidders	October 1 st , 2025	
4	Date of e-auction	October 4 th , 2025	
*Excluding taxes, levies, charges, duties, transfer fees, stamp duty, registration fees, premiums, etc. No representation as to warranties and indemnities shall be made.			
Important Notes:			
1. The sale of assets through E-Auction will be conducted strictly on " AS IS WHERE IS ", " AS IS WHAT IS " and " WHATEVER THERE IS BASIS " and " WITHOUT RECOURSE BASIS ".			
2. The sale shall be subject to provisions of Insolvency and Bankruptcy Code, 2016 and Liquidation regulations made thereunder. All claims in respect of any liability of the CD (Future Retail Limited) prior to auction date shall be dealt accordingly. All claims/liabilities in respect of assets under auction after auction date shall be sole responsibility of the successful bidder.			
3. The Complete E-Auction process document containing details of the Assets, online e- auction Bid Form, Declaration and Undertaking Form, General Terms and Conditions of online auction sale are available on website https://ibbi.baanknet.com/ .			
4. Prospective bidders shall deposit the Earnest Money Deposit (EMD) through their own e-wallet account on the https://ibbi.baanknet.com/ portal.			
5. As per proviso to section 35(1) (f) of the Code, the interested bidder shall not be eligible to submit a bid if it fails to meet the eligibility criteria as set out in section 29A of the Code (as amended from time to time) and other eligibility conditions.			
6. The EMD of the Successful Bidder shall be retained towards part sale consideration and the EMD of unsuccessful bidders shall be refunded without any interest, bank charges and any other charges. The EMD shall not bear any interest.			
7. Interested applicants are required to submit requisite documents and deposit EMD amount on https://ibbi.baanknet.com/ by logging into the portal as buyer, and also required to submit the eligibility document in the same portal.			
8. Prospective bidders shall submit an undertaking that they do not suffer from any ineligibility under section 29A of the Code to the extent applicable and that if found ineligible at any stage, the earnest money deposited shall be forfeited.			
9. The Successful Auction bidder shall provide balance sale consideration within 30 days from the date of issuance of Letter of Intent by the Liquidator. Payments made after 30 days but before 90 days shall attract interest at the rate of 12%.			
Sd/- Sanjay Gupta IBBI Reg. No: IBBI//PA-002/IP-N00982-C01/2017-2018/10354 Liquidator – Future Retail Limited Registered Email: sanjay@sgaindia.in Correspondence Email: frl.eauction@gmail.com Address: Primus Insolvency Resolution and Valuation Pvt Ltd, D-58, Defence Colony, 3 rd Floor, New Delhi – 110024. Mobile No. 9540007506			
Date: 25 th September, 2025 Place: New Delhi			

PUBLIC NOTICE FOR E-Auction For Sale of Immovable Properties					
Sale of Immovable property mortgaged to IIFL Home Finance Limited (IIFL HFL) Corporate Office at Plot No.98, Udyog Vihar, Phase-IV, Gurgaon-122015, (Haryana) and Branch Office at : 30/30E, Upper Ground Floor, Shivaji Marg, New Delhi - 110015 under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "the Act"), Whereas the Auctioneer ("AO") of IIFL-HFL had taken the possession of the following to the notice issued NS 13(3) of the Act in the following loan accounts/prospect nos., with a right to sell the same on "AS IS WHERE IS BASIS," AS WHAT IS BASIS AND WITHOUT RECURSE BASIS" for realization of IIFL-HFL's dues, The Sale will be done by the undersigned through e-auction platform provided at the website: www.iiflhome.com					
Borrower(s) / Co-Borrower(s) / Guarantor / Legal Heir	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Symbolic Possession	Reserve Price	
1 Mrs. Sushila Sarangi 2 Mrs. Naveen Thakur Private Limited &c. Shanmukh Akhtar Tamanna 4 Miss. Nishika Khatri (Prospect No IL10556738, IL10979547)	27-May-2025 INR 1,26,84,00/- (Rupees One Crore Twenty Three Lakh Fifty Six Thousand Eight Hundred and Four Only)	All that part and parcel of the property bearing EMD Base Rent for Rs. 320 per sq.ft. bearing No. A-11175, Safdarjand Enclave North, 110021, except Store No. 1, 2 and 3 but the passage on the staircase is included in common area for everyone. Area Measuring (In Sq. Ft.): Property Type: Area Admeasuring Property Area: 2700.00	05-Aug-2025 Total Outstanding as On Date 18-Sep-2025 Rs. 1,25,48,491/- (Rupees One Crore Twenty Five Lakh Sixty Four Thousand Four Hundred and Ninety One Only)	Rs. 1,30,55,000/- (Rupees One Crore Thirty Lakh Fifty Five Thousand Only) Earnest Money Deposit (EMD) Rs. 13,05,000/- (Rupees Thirteen Lakh Five Thousand Five Hundred Only)	
	Bid Increase Amount Rs. 2,00,000/- (Rupees Two Lakh Only)				
	Date of Inspection of property 30-Oct-2025 1100 hrs -1400 hrs	EMD Last Date 31-Oct-2025 till 5 pm.	Date/Time of E-Auction 03-Nov-2025 1100 hrs -1300 hrs.		
Mode of Payment : EMD payments are to be made via online mode only. To make payments you have to visit https://www.iiflhome.com and pay through link available for the property/ Secured Asset only.					
Note: Payment Link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy vide public auction or Balance Payment. Login to www.iiflhome.com My Bid >Pay Balance Amount.					
Important Information: This auction is published basis possession vide SC 13 (4) of SARFAESI Act. Physical possession will be offered post receiving of Section -14 order as per process laid down under SARFAESI Act and as and when physical possession will be tendered. Bidder shall do necessary due-diligence in respect of documents and legality before participating in auction proceedings					
Terms and Conditions:-					
1. For participating in e-auction, Intending bidders required to register their details with the Service Provider https://www.iiflhome.com well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment towards EMD, copy of KYC and PAN card at the Branch Office.					
2. The Bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.					
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the form of Demand Draft.					
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoing relating to the property.					
5. The purchaser has to pay TDS application to the transaction/payment of sale amount and submit the TDS certificate with IIFL HFL.					
6. Bidders are advised to go through the website https://www.iiflhome.com and https://www.iiflhome.com/home-loans/properties-for-sale for detailed terms and conditions of auction sale & auction application form before submitting their bids for taking part in the e-auction sale proceedings.					
7. For details, information and training on e-auction prospective bidders may contact the service provider E Mail ID:- care@iiflhome.com , Support Helpline Numbers: 1800 2672 499 .					
8. For any query related to Property details, Inspection of Property and Online bid etc. call IIFL HFL toll free no. 1800 2672 499 from 9:30 hrs to 18:00 hrs between Monday to Friday or write to email:- care@iiflhome.com					
9. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession of the secured assets within 7 days after notice of IIFL HFL. After expiry of 7 days, any loss of property under the circumstances shall be borne by the borrower.					
10. Further the notice is submitted by the Borrowers, that in case they fail to collect the above said articles same shall be sold in accordance with Law.					
11. In case of default in payment by any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put up for sale.					
12. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason therefor. In case of any dispute in tender/auction, the decision of AO / IIFL HFL will be final.					
STATUTORY 30 DAYS SALE NOTICE UNDER RULE 6 (6) OF THE SARFAESI ACT, 2002					
The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses together before the date of Tender/Auction, failing which the property will be auctioned/sold and balances due if any will be recovered with interest and cost.					
Place:-Delhi, Date: 25-09-2025			Sd/- Authorised Officer, IIFL Home Finance Limited.		

PUBLIC NOTICE

KAJARIA CERAMIC LTD.

NOTICE IS HEREBY GIVEN THAT FOLIO NO -00022519, SHARE CERTIFICATE(S) NO. 315 FOR 1000 EQUITY SHARES OF RS./-1. (RUPEES ONE ONLY) EACH BEARING DISTINCTIVE NOS-15662755 TO 15662756 OF KAJARIA CERAMIC LTD., REGISTERED IN THE NAME OF RAVINDRA NATH MEHROTRA HAS/HAVE BEEN LOST/HAS/HAVE APPLIED TO THE COMPANY TO ISSUE DUPLICATE CERTIFICATE(S), ANY PERSON WHO HAS/HAVE ANY CLAIM IN RESPECT OF THE SAID SHARES CERTIFICATE(S) SHOULD LODGE SUCH CLAIM WITH THE COMPANY AT ITS REGISTERED OFFICE, SF-11, Second Floor, JMD Regent Plaza, Mehrauli Gurgaon Road, Village Sikanderpur, Ghosi, Gurgaon, Haryana, 122001, **WITHIN 15 DAYS OF THE PUBLICATION OF THIS NOTICE.** AFTER WHICH NO CLAIM WILL BE ENTERTAINED AND THE COMPANY WILL PROCEED TO ISSUE DUPLICATE SHARE CERTIFICATE(S).

Name: Rama Mehrotra

Date: 24.09.2025

Place: Haryana

HINDUJA HOUSING FINANCE LIMITED

Corporate Office: No. 167-168, 2nd Floor, Anna Salai, Saidapet, Chennai-600015

Branch Office: F8, First Floor, Mahalakshmi Metro Tower, Sector 4, Vashi, Ghaziabad, 201019. Email: auction@hindujahousingfinance.com

RBM - Amit Kaushik + ARM - Shashi Mishra

CLM - Satyam Gupta - Mob. No. 9086060745 + CLM - Nikhil Narayan Arora - 9079634624

PUBLIC NOTICE OF PHYSICAL POSSESSION OF IMMOVABLE PROPERTY

To, 1. Mr. **BRJESH KUMAR**

2. Mrs. **MUNESH MUNESH**

Both at: VILLAGE DHOOM MANIKPRAD, JON SAMANA, GAUTAM BUDDHA NAGAR, U/23202 Metro, Greater Noida, Uttar Pradesh, India- 203207 **LAN:- DL/DEL/LXND/A000001226**

Whereas vide Order dated: 6/19/2025 passed by Ld. Additional District Magistrate, Noida the physical possession of the property being All that piece and parcel of Portion Bearing Entire Part of Property Khasra No 1421, Shyam Vihar Colony/ Pargana and Tehsil Dadr District Gautam Buddha Nagar, Greater Noida, Greater Noida, Uttar Pradesh, 203207, Pargana and Tehsil Dadr District Gautam Buddha Nagar, Greater Noida, Uttar Pradesh, India - 203207 has been taken over by M/s Hinduja Housing Finance Ltd. on 18-09-2025.

To, 1. Mr. **SHARALI**

2. Mr. **SHAMA SHAMA**

Both at: TAJ HIGHWAY NEAR KHAJUR YUSUFPUR CHAK SHABERI GAUTAM BUDDH NAGAR, NOIDA, TAJ HIGHWAY NEAR KHAJUR YUSUFPUR CHAK SHABERI GAUTAM BUDDH NAGAR, NOIDA, Metro, Ghaziabad, Uttar Pradesh, India- 201301 **LAN:- DL/DEL/LXND/A000000544**

Whereas vide Order dated: 3/31/2025 passed by Ld. Additional District Magistrate, Noida the physical possession of the property being All that piece and parcel of Portion Bearing Khasra NUMBER- 13 VIKAS ENCLAVE COLONY VILLAGE YUSUFPUR CHAKSHABERI PRAGNA VAH TEHSIL DADR GI NAGAR, ENCLAVE COLONY, Metro, Noida, Uttar Pradesh, India- 201301 has been taken over by M/s Hinduja Housing Finance Ltd. on 18-09-2025.

To, 1. Mr. **HARPAL SINGH**

2. Mr. **MANJU**

Both at: MAHAMEDHA WALI GALI, AGRAWAL COLONY SURAUPUR, Metro, Noida, Uttar Pradesh, India- 201306 **LAN:- DL/DEL/UTMT/MA000000224**

Whereas vide Order dated: 3/24/2025 passed by Ld. Additional District Magistrate, Noida the physical possession of the property being All that piece and parcel of Portion Bearing Khasra Number 690, Village Tilpeta Karanwag, Pargana & Tehsil Dadr Distt Gautam Budd Nagar Uttar Pradesh 201306, GAUTAM BUDDH NAGAR, Metro, Ghaziabad, Uttar Pradesh, India- 201306 has been taken over by M/s Hinduja Housing Finance Ltd. on 18-09-2025.

To, 1. Mr. **SAVITA CHAUDHARI**

2. Mr. **ANAND KUMAR**

Both at: KHASRA NO 1678, CHHAPRAULLA BG NAGAR U/ NEAR YAU CNCLAVE PHSE 2 Metro, Dadr, Uttar Pradesh, India- 201009 **LAN:- DL/DEL/LXND/A000001356**

Whereas vide Order dated: 3/24/2025 passed by Ld. Additional District Magistrate, Noida the physical possession of the property being All that piece and parcel of Portion Bearing KHASRA NO 1678 VILLAGE CHHAPRAULLA DADR GAUTAM BUDDHA NAGAR, Metro, Dadr, Uttar Pradesh, India 203207 has been taken over by M/s Hinduja Housing Finance Ltd. on 18-09-2025.

To, 1. Mr. **Nadeem Nadeem**

2. Mrs. **Khusbu Khusbu**

Both at: H No. 981 Mohalla Adarsh Nagar Ghaziabad, Adarsh Nagar Ghaziabad, Metro, Ghaziabad Uttar Pradesh, India- 201206 **LAN:- DL/DEL/LXND/A000000995**

Whereas vide Order dated: 15/04/2024 passed by Additional District Magistrate, Noida the physical possession of the property being All that piece and parcel of Portion Bearing Khasra No. 7757 Village Saman Mohalla Preet Vihar Muradnagar Ghaziabad, Muradnagar Ghaziabad, Metro, Ghaziabad, Uttar Pradesh, India- 201001 has been taken over by M/s Hinduja Housing Finance Ltd. on 18-09-2025.

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of M/s Hinduja Housing Finance Ltd.

Date: 25.09.2025, Place: Ghaziabad

Authorised Officer, Hinduja Housing Finance Limited

Before the Central Government Registrar of Companies, Delhi

In the matter of sub-section (3) of Section 13 of Limited Liability Partnership Act, 2008 and rule 17 of the Limited Liability Partnership Rules, 2009.

In the matter of the Limited Liability Partnership Act, 2008, Section 13 (3) AND In the matter of SMARTNOVA SOFTWARES LLP (AAI-9425) having its registered office at Flat No- 102, Pocket-03, Akshardham Apartment DLF Phase Sec-9, South West Delhi, South West Delhi, India, 110075 Petitioner Noida is hereby given to the General Public that the LLP proposes to make a petition to Registrar of Companies, Delhi under section 13 (3) of the Limited Liability Partnership Act,

Capital Territory of Delhi to the state of Rajasthan.

Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver or cause to be delivered or send by Registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition supported by an affidavit to the **Registrar of Companies, Delhi**, within 21 (twenty one) days from the date of publication of this notice with a copy to the petitioner LLP at its registered office at the address mentioned above.

For and on behalf of
SMARTNOVA SOFTWARES LLP
RAJESH SONI
 (Designated Partner)
 Date : 25/09/2025
 Place: Delhi
 DIN: 07733518

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/S BAREILLY HIGHWAYS PROJECT LIMITED
OPERATING IN BUSINESS OF BUILDING OF
COMPLETE CONSTRUCTIONS IN NEW ASHOK NAGAR, NEW DELHI
 (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	M/s Bareilly Highways Project Limited PAN – AAECB1225B CIN – U45204DL2010PLC203042
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3. URL of website	Not Available
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13. Date of issue of final list of prospective resolution applicants	01 st November, 2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03 rd November, 2025
15. Last date for submission of resolution plans	05 th December, 2025 Through email as well as through Hard copies to be submitted at STALWART RESOLUTION PROFESSIONAL LLP SD-73, Pitampura, Delhi – 110034. crip.bhpl@gmail.com
16. Process email id to submit Expression of Interest	

CMA Sandeep Goe
Resolution Professionals
 Reg. No.: IBI/104-003/JP-N00073/2017-2018/1058
 AFA No.: AA31058V013/00628/301502 valid upto 30.06.2028
 Regd. Address: SD-73, Pitampura, Delhi-110034
 For M/s Bareilly Highways Project Limited (Under CIRP)

Date: 25-09-2025
Place: New Delhi

 **GLOBE INTERNATIONAL CARRIERS LIMITED**
CIN: L60232RJ2010PLC031380
Regd. Office: 301-306, Prakash Deep Complex, Near Mayank Trade Centre
Station Road, Jaipur- 302006, **Tel:** 0141- 2361794, 2368794, 4083700
Email: info@gicl.co | **Website:** www.gicl.co

NOTICE OF RECORD DATE

Notice is hereby given that the Company has fixed Wednesday, 15th October, 2025 as the 'Record Date' for the following purposes:

i. Sub-division / Split of Equity Shares from the face value of Rs. 10/- (Rupees Ten only) each to Rs. 5/- (Rupees Five only) each.

ii. Issue of Bonus Equity Shares (post sub-division / split) in proportion of 1:1 i.e., 1 (One) new fully paid-up equity share of Rs. 5/- (Rupees Five only) each for every 1 (One) existing fully paid-up equity share of Rs. 5/- (Rupees Five Only) each.

The Bonus Shares shall be allotted to the members of the Company whose names appear in the Register of Members / Register of Beneficial Owners maintained by the Depositories, as on the Record Date and shall rank pari-passu in all respects with the existing fully paid-up equity shares of the Company.

Pursuant to the SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2018 new Bonus share shall be allotted in dematerialised form only. With respect to the members holding shares in physical form who have not provided their demat account details to the Company / RTA, the Shares shall be credited in dematerialised form to the suspense accounts of the Company.

FOR GLOBE INTERNATIONAL CARRIERS LIMITED
Sd/-
Annu Khandelwal
Company Secretary & Compliance Officer

Place: Jaipur
Date: 25th September, 2025

 HDB FINANCIAL SERVICES LTD	DEMAND NOTICE UNDER SECTION 13(2) OF THE SARFAESI ACT 2002
Regd. Office: "Radhika", 2nd Floor, Low Garden Road, Navrangwadi, Ahmedabad - 380009. Branch Office: HDB Financial Services Limited, Kharsa No 47, Behind OZ Mall, Vikasputri DELHI 110018	
You the below mentioned borrower, co-borrowers and guarantors have availed loan(s) financial facility(ies) from HDB Financial Services Limited by mortgaging your immovable properties (secureties) and defaulted in repayment of the same. Consequently to your defaults your loan was classified as non-performing asset. Subsequently, the Company has issued demand notice under Section 13(2) of the Securitization And Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 (the Act), the contents of which are being published herewith as per section 13(2) of the act read with Rule 3(1) of The Security Interest (Enforcement) Rules, 2002 and by way of our demand notice to you. Details of the borrowers, co-borrowers, loan account No. & amount, demand notice under section 13(2) date, amount claimed in the notice, NPV date and securities are given as under:	
[1] NAME AND ADDRESS OF THE BORROWER/CO-BORROWER/GUARANTOR; 2] LOAN ACCOUNT NUMBER; 3] LOAN AMOUNT; 4] DATE OF DEMAND NOTICE; 5] CLAIMED AMOUNT IN INR; 6] DETAILS OF SECURITIES; 7] NPA	
Name Of The Borrower & Co-Borrowers: PRAASA BATRA B-115, G/F BA MALVIYA NAGAR NEW DELHI-110017 DELHI And Also PVT. NO. 2, D-88 LOWER GROUND FLOOR MALVIYA NAGAR NEW DELHI-110017/ASHOK BATRA B-115, NO. 2, D-88 LOWER GROUND FLOOR MALVIYA NAGAR DELHI DELHI-110017 DELHI ANITA BATRA B-115, GROUND FLOOR MALVIYA NAGAR DELHI DELHI-110017 DELHI NAGAR GUARGAON GUARGAON HARYANA - 122001/SAVITHI SHANT SARDAR Two Thousand Nine Hundred Twenty Five Only by loan account number 30353056 DEMAND NOTICE DATE: 15:09:25, AMOUNT CLAIMED: Rs.6555637.67/ (Rupees Six Lakh Fifty One Thousand Five Hundred & Sixty Three - Paise Sixty Seven Only) as of: 09.09.2025 and future contractual interest till actual realization together with incidental expenses, cost and charges etc. NPA Date: : 02.09.2025. DETAILS OF SECURITY: All That Pene And Parcel Of Room/Unit Private Bearing No.2 (Facing Main Road) Situated At CC Colony Near Rana Pratap Bagh, Delhi-110006 Plot No. B-9, South: Plot No. 2-88 Erected On Plot Of And Measuring : 289 Sq Yards Situated At Malviya Nagar, New Delhi-110017.	
Name Of The Borrower & Co-Borrowers: DEE & ESS SECURITY SYSTEMS/HOUSE NO 97A/42 NEW NO 732 SHIV NAGAR GUARGAON GUARGAON-122001 HARYANA/AND ASPOPROPERTY BEARING NO. 93 & 98 PART OF KHARSA NO. 13/12/2. SITUATED AT KADIPIUR, TEHSIL GUARGAON, HARYANA GUARGAON-122001/DEEPAK YADAV/HOUSE NO 97A/42 NEW NO 732 SHIV NAGAR GUARGAON GUARGAON HARYANA - 122001/SHANTI SARUPHOUSE NO 743/35 GALI NO. 972/42 NEW NO 732 SHIV NAGAR GUARGAON GUARGAON HARYANA - 122001/SHANTI SARUPH NO 744/22 STREET ROAD NEAR SHIV NAGAR FLOOR NEAR SHIV NAGAR FLOOR MILLI SHIVAJI NAGAR GUARGAON-122001 HARYANA/SAVITRI SWARPOKH/NO.4/22 STREET ROAD LANE PATUJDI NAGAR NEAR SHIV NAGAR FLOOR MILLI SHIVAJI NAGAR GUARGAON-122001 HARYANA LOAN ACCOUNT NO.: 4527387.8678752 LOAN AMOUNT:Rs.100000/- (Rupees One Hundred Thousand Only) by loan account number 4527387 and to the tune of Rs.265750.00 (Rupees Twenty Six Lakhs Fifty Seven Thousand Five Hundred Only) by loan account number 8678752 DEMAND NOTICE DATE: 15:09:25, AMOUNT CLAIMED: Rs.273493.27 (Rupees Twenty Seven Lakh Thirty Four Thousand Seven Hundred & Ninety Three - Paise Twenty Seven Only) as of: 09.09.2025 and future contractual interest till actual realization together with incidental expenses, cost and charges etc. NPA Date: : 02.09.2025. DETAILS OF SECURITY: All That Pene And Parcel Of Plot/Property No 93 To 98 Main Road Situated At CC Colony Near Rana Pratap Bagh, Delhi-110006 Plot No. B-9, South: Plot No. 2-88 Erected On Plot Of And Measuring : 289 Sq Yards Situated At Malviya Nagar, New Delhi-110017.	
Name Of The Borrower & Co-Borrowers: SAKI SATI CENERPARTY OF PROP NO 2785-2786 AND 2836 TO 2843 WARD NO XII/AMIRI MKT GALI MANKI WALL NARABAZAR AREA DELHI-110006 DELHI/AND ASPORENTIRE FIRST FLOOR OF PROPERTY BEARING NO B-9, MEASURING 20.50 SQ.YDS SITUATED AT C C COLONY NEAR RANA PARTAP BAGH, DELHI-110006/SHASHI BATRAB-9 FIRST FLOOR OF C C COLONY NARA PARTAP BAGH MALKA GANJ DELHI DELHI-110007 DELHI/SHASHI CHANDRAN B-9 FIRST FLOOR OF C C COLONY NARA PARTAP BAGH MALKA GANJ DELHI-110007 DELHI/SHASHI CHANDRAN B-9 FIRST FLOOR OF C C COLONY NARA PARTAP BAGH MALKA GANJ DELHI DELHI-110007 DELHI LOAN ACCOUNT NO.: 4527387.8678752 LOAN AMOUNT:Rs.750000/- (Rupees Seventy Five Lakhs Only) by loan account number 49341193 DEMAND NOTICE DATE: 15:09:25, AMOUNT CLAIMED: Rs.760953.41/- (Rupees Seventy Six Lakh Nine Hundred & Fifty Three-Paise Forty One Only) as of: 09.09.2025 and future contractual interest till actual realization together with incidental expenses, cost and charges etc. NPA Date: : 02.09.2025. DETAILS OF SECURITY: All That Pene And Parcel Of Plot/Property No 93 To 98 Main Road Situated At CC Colony Near Rana Pratap Bagh, Delhi-110006 Plot No. B-9, South: Plot No. 2-88 Erected On Plot Of And Measuring : 289 Sq Yards Situated At CC Colony, Near Rana Pratap Bagh, Delhi: Property Bound as: East Service Lane, West: Main Road And 45 Wide North: Plot No. B-10, South: Plot No. B-8.	
Name Of The Borrower & Co-Borrowers: FARUKH CHAUDHARY/HOUSE NO-35 MIRJA PUR 2 GHAZIABAD-201001/KISHWAR JAHAN/HOUSE NO-35 MIRJA PUR 2, VIJAY NAGAR GHAZIABAD-201001/AND ASPOPROPERTY BEARING NO. 93 & 98 PART OF KHARSA NO. 13/12/2. SITUATED AT KADIPIUR, TEHSIL GUARGAON, HARYANA GUARGAON-122001/DEEPAK YADAV/HOUSE NO 97A/42 NEW NO 732 SHIV NAGAR GUARGAON GUARGAON HARYANA - 122001/SHANTI SARUPHOUSE NO 743/35 GALI NO. 972/42 NEW NO 732 SHIV NAGAR GUARGAON GUARGAON HARYANA - 122001/SHANTI SARUPH NO 744/22 STREET ROAD NEAR SHIV NAGAR FLOOR NEAR SHIV NAGAR FLOOR MILLI SHIVAJI NAGAR GUARGAON-122001 HARYANA/SAVITRI SWARPOKH/NO.4/22 STREET ROAD LANE PATUJDI NAGAR NEAR SHIV NAGAR FLOOR MILLI SHIVAJI NAGAR GUARGAON-122001 HARYANA LOAN ACCOUNT NO.: 4527387.8678752 LOAN AMOUNT:Rs.100000/- (Rupees One Hundred Thousand Only) by loan account number 4527387 and to the tune of Rs.265750.00 (Rupees Twenty Six Lakhs Fifty Seven Thousand Five Hundred Only) by loan account number 8678752 DEMAND NOTICE DATE: 18:09:25, AMOUNT CLAIMED: Rs. 1,099,134.47/ (Rupees Ten Lakhs Ninety Nine Thousand One Hundred Thirty Four and Paise Forty Seven Only) as of: 18-09-2025 and future contractual interest till actual realization together with incidental expenses, cost and charges etc. NPA Date: : 02.09.2025. DETAILS OF SECURITY: Property No. 051, East Of Kharsa-239, M. Road, West Of Kharsa-239, M. Road, North Of Kharsa-239, M. Road, South Of Kharsa-239, M. Road, West-East Plot Of And Measuring : 289 Sq Yards Situated At Malviya Nagar, New Delhi-110017.	

Name Of The Borrower & Co-Borrowers: SILAOTFAB LIMITED 1ST FLOOR, B-1/E-3 MOHAN CO-OPERATIVE INDUSTRIAL, ESTATE, MATURHA AD BADAPUR SOUTH EAST DELHI-110044 EESHAN CHATURVEDI-1/E-3 MOHAN CO-OPERATIVE INDUSTRIAL ESTATE BADAPUR, MATURHA ROAD NORTH EAST DELHI-110044 ANJU CHATURVEDI-1/E-3 MOHAN CO-OPERATIVE INDUSTRIAL ESTATE BADAPUR, MATURHA ROAD NORTH EAST DELHI-110044 CHATURVEDI B-1/E-3 MOHAN CO-OPERATIVE INDUSTRIAL ESTATE BADAPUR, MATURHA ROAD NORTH EAST DELHI- 110044 SOHIT CHATURVEDI N/A-97-D EASTERN AVENUE SANKI FARMS, DEOLI SOUTH DELHI-110062 EESHAN CHATURVEDI N/A-98 EASTERN AVENUE SANKI FARMS, DEOLI SOUTH DELHI-110062 ANJU CHATURVEDI N/A-97-D, EASTERN AVENUE SANKI FARMS, DEOLI SOUTH DELHI DELHI-110062 DELHI NEELIMA CHATURVEDI N/A-98 EASTERN AVENUE SANKI FARMS, DEOLI SOUTH DELHI-110062 **LOAN ACCOUNT NO:** 12025654 **LOAN AMOUNT:** 651,723,000/- (Rupees Two Crores Seventy Six Lakhs Fifty One Thousand Seven Hundred Twenty Three Only) by loan account number8932526and to the tune of Rs.2500000/- (Rupees Twenty Five Lakhs Only) by loan account number1419348 **DEMAND NOTICE DATE:** 18.09.2025, **AMOUNT CLAIMED-Rs.** 2578543,33/- (Rupees Two Crores Fifty Seven Lakhs Eighty Eight Thousand Five Hundred Forty Three and Paise Sixty Four Only) as on 18.09.2025 and future contractual interest till actual realization together with incidental expenses, cost and charges etc. **NPA DATE:** 05.05.2025. **DETAILS OF SECURITY/ALL** The Pice and Parcel of the Property A House Water Rate Old No-527/3, New 8270 Two D having area 6354 Sq. Mtrs or 760 Sq Yards, Situated at Gali Bar Badapura, Tehsil and District Mathura as per Sale Deed bearing document No-1176, Bht No-1, Jld No-2571, Pages 1-3 dated 13-2-2004 recorded in the name of Neelima Chaturvedi and Anju Chaturvedi, Ranged as: East-Common Rasta, West-House Aggarwal and Other Property.

Name Of The Borrower & Co-Borrowers: SRAM MEEN AND MINERALS PRIVATE LIMITED 93 FF SHANKAR GARDEN PASCHIM VIHAR DELHI DELHI-110087 DELHI And Also AI A-601 ELEC ANANDA APARTMENT SECTOR-48 NOIDA NOIDA-201301 MRENANK CHAUDHRY-A61, ANANDA APARTMENT SECTOR-48 NOIDA GAUTAM BUDDHA NAGAR NOIDA-201301 UTTAR PRADESH RASHMI CHOWDHURY-PA-601, ELDECO ANANDA APARTMENTS SECTOR-48 NOIDA GAUTAM BUDDHA NAGAR NOIDA-201301 UTTAR PRADESH RASHMI CHOWDHURY-PA-601, ANANDA APARTMENTS SECTOR-48 NOIDA GAUTAM BUDDHA NAGAR NOIDA-201301 UTTAR PRADESH **LOAN ACCOUNT NO:** 13720495,461996 **LOAN AMOUNT:** Rs.1700000/- (Rupees Seventeen Lakhs Only) by loan account number 13720495 and to the tune of Rs.900000/- (Rupees Ninety Lakhs Only) by loan account number 4819896 **DEMAND NOTICE DATE:** 18.09.2025, **AMOUNT CLAIMED:** Rs.8456283.93/- (Rupees Eighty Four Lakhs Fifty Six Thousand Two Hundred Eighty Three and Paise Twenty Three Only) as on 18.09.2025 and future contractual interest till actual realization together with incidental expenses, cost and charges etc. **NPA DATE:** 02.08.2025. **DETAILS OF SECURITY/ALL** The Pice and Parcel of the Property Residential Flat/Dwelling Unit No-PA1-601 on 6th Floor, Block No-PA1, Total Super area measuring 1955 Sq Ft., Complex known as Pides Anand, built on Plot No-D-35A/01, Situated at Sector-48, Noida, District-Gautam Budh Nagar, U P as per Transfer deed Cum Sale Deed bearing document No-9251 in additional Book No-1, Volume No-6355 on Pages 367/68 dated 18.09.2025 and future contractual interest till actual realization together with incidental expenses, cost and charges etc. **NPA DATE:** 02.08.2025. **DETAILS OF SECURITY/ALL** The Pice and Parcel Property Bearing No. 89, Land Area Measuring 31.69 Sq. Mtrs, Block & Pocket-D/1, Situated At Sector-03, In The Layout Plan Of Rohini- Residential Scheme, Rohini, Delhi, East- Plot-61, West-Open, North-Plot-76, South-68.

You the borrower/co-borrowers and guarantors are therefore called upon to make payment of the above mentioned demand amount with further interest as mentioned herein above in full within 60 days of this notice failing which the undersigned shall be constrained to take action under the act to enforce the above-mentioned securities. **(Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.)** Please note that as per section 13(13) of the said Act, you are restrained from transferring the above-referred securities by way of sale, lease or otherwise without our consent and any non compliance of section 13(13) of the Act is punishable under section 29 of the said Act.

FOR ANY QUERY PLEASE CONTACT MR. ARUN YADAV PHONE: 9350593836 / MR. VIKAS ANAND (9711031034)

Place: Delhi **Sd/-/ For HDB Financial Services Limited,**
Date: 25/09/2025 **Authorised Officer**



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IDBI BANK LIMITED, NPA MANAGEMENT GROUP, IBU GIFT CITY BRANCH, IFBS BANKING UNIT, UNIT NO 1402, 14TH FLOOR, SIGNATURE TOWER, BLOCK 13, ROAD-1C, ZONE-1, GIFT SEZ, GIFT CITY, GANDHINAGAR PIN :382355, GUJARAT
CIN: L65190MH2004G01148838
[Telephone: 079 - 66759928/ 079-66759930]

Redemption Notice for Immovable Secured Assets of Kwaliti Dairy Products FZE (Borrower) situated at Khalsa No 4072/243 , 4071/243, 4070/243 & 4069/243, situated in colony known as Golden Park on Rampura Road, Village Bassai Darapur, Delhi under SARFAESI Act, 2002

The undersigned as an Authorised Officer of IDBI Bank, in exercise of powers conferred under Section 13(12) the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (the Act), issued Demand Notice under Section 13(2) of the Act read with Rule 3 of the Security Interest (enforcement) Rules 2002 (the Rules) dated September 27, 2018 to you/ M/s Kwaliti Dairy Products FZE (the borrower) to repay the amount mentioned in the Notice being USD 12,754,334.99 (USD Dollar Twelve Million Seven hundred and Fifty Four Thousand Three Hundred and Thirty Four and Cents Ninety Nine only) towards the outstanding dues in respect of the Loans as on September 01, 2018, together with further interest thereon with effect from September 01, 2018 within 60 days from the date of the said notice. As you/ M/s Kwaliti Dairy Products FZE (the borrower) failed to repay the aforesaid amount, the undersigned in exercise of powers conferred under Section 13 (4) of the Act read with the Rules 8(1) of the Rules, took over the possession (physical) of the immovable secured assets of you (the borrower) situated at Municipal No. WZ 35-A measuring 19 Biswas i.e. 950 sq. yards, bearing Khalsa No 4072/243 , 4071/243, 4070/243 & 4069/243, situated in colony known as Golden Park on Rampura Road, village Bassai Darapur, Delhi, on October 17, 2020, the details of immovable secured assets mentioned in Annexure hereto. The undersigned has issued the Possession Notice in compliance of rule 8 (1) Rule 8 (2) of the Rules. Pursuant to taking over possession of the immovable secured assets of you, the undersigned propose to sell them. Accordingly, notice is hereby given to you under Rules 8(6) of the Rules that the immovable secured asset mentioned in Annexure hereto shall be sold after 30 days from the date of your receipt of this notice by adopting any of the following methods mentioned in Rule 8(5) of the Rules, i.e.,:

- (a) by obtaining quotations from the parties dealing in the secured assets or otherwise interested in buying such assets; or
- (b) by inviting tenders from the public; or
- (c) by holding public auction including through e-auction mode; or
- (d) by private treaty.

However, you may pay the entire outstanding dues of USD 12,754,334.99 (USD Dollar Twelve Million Seven hundred and Fifty Four Thousand Three Hundred and Thirty Four and Cents Ninety Nine only) together with further interest thereon with effect from September 01, 2018 and take back the possession of the immovable secured assets in question within time limit specified herein above, demanded in the notice dated September 27, 2018 and in Possession Notice dated July 02, 2019 (published on June 29, 2019 in 2 news papers viz. Business Standard, Delhi NCR English edition and Business Standard, Delhi NCR, Hindi edition) together with further interest thereon with effect from September 01, 2018 within the said 30 days from the date of your receipt of this Notice, the undersigned would be at liberty to proceed with the sale of the said immovable secured assets by adopting any of the aforesaid methods as may be required in the best interest of IDBI Bank. Please note that this notice is issued to you in terms of the Rule 8(6) of the Rules.

Yours Faithfully
Authorised Officer,
IDBI Bank Limited

Since the addressee has avoided the service of notice, the same is hereby published in terms of Sub Rule 3 of Rule 3/r proviso to Rule 3 of Security Interest (Enforcement) Rules 2002.

ANNEXURE
(Details of the immovable secured assets)
Property bearing Municipal No. WZ 35-A measuring 19 Biswas i.e. 950 sq. yard, bearing Khalsa No 4072/243, 4071/243, 4070/243 & 4069/243, situated in colony known as Golden Park on Rampura Road, village Bassai Darapur, Delhi and bounded as under:

East	Road
West	Other's Property
North	Property of Ashok Kumar Jain
South	Other's Property

Together with all buildings and structures thereon and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth.

Public Notice For E-Auction For Sale of Immovable Properties				
Sale of Immovable property mortgaged to IIFL Home Finance Limited (IIFL FHL), Corporate Office at Plot No.88, Udyog Vihar, Phase-IV, Gurgaon-122015, (Haryana) and Branch Office at 30/36C Upper Ground Floor, Shivaji Marg, New Delhi - 110015 under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of IIFL-FHL had taken the possession of the following properties pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS" for realization of IIFL-FHL's dues, The Sale will be done by the undersigned through e-auction platform provided at the website: www.iiflhome.com				
Borrower(s) / Co-Borrower(s)/ Guarantor/ Legal heir	Demand Notice Date and Amount	Description of the Immovable Property/ Secured Asset	Date of Symbolic Possession	Reserve Price
1. Mrs. Sasmita Sarangi Akhtar, 2. Nivesh Tech Private Limited, 3. Mr. Shamim Akhtar Tamanna 4. Miss. Nishika Akhtar (Prospect No. IL10556738, IL10979547)	27-May-2025 Rs. 1,23,56,804/- (Rupees One Crore Twenty Three Lakh Fifty Six Thousand Eight Hundred and Four Only) Bid Increase Amount Rs. 2,00,000/- (Rupees Two Lakh Only)	All that part and parcel of the property bearing Entire Basement floor in/ of the said Property bearing No. A-11/75, Safdarjung Enclave, New Delhi, 110029, except Store No. 1, 2 and 3 but the passage on the staircase is included in common area for everyone. Area Admeasuring (In Sq. Ft.): Property Type: Area Admeasuring Property Area: 2700.00	05-Aug-2025 Total Outstanding as On Date 18-Sep-2025 Rs. 1,25,64,491/- (Rupees One Crore Twenty Five Lakh Fifty Four Thousand Four Hundred and Ninety One Only)	Rs. 1,30,55,000/- (Rupees One Crore Thirty Lakh Fifty Five Thousand Only) Earnest Money Deposit (EMD) Rs. 13,05,500/- (Rupees Thirteen Lakh Five Thousand Five Hundred Only)
Date of Inspection of property 30-Oct-2025 1100 hrs -1400 hrs		EMD Last Date 31-Oct-2025 till 5 pm.	Date/ Time of E-Auction 03-Nov-2025 1100 hrs-1300 hrs.	

Mode of Payment :-EMD payments are to be made vide online mode only. To make payments you have to visit <https://www.iiflhome.com> and pay through link available for the property/ Secured Asset only.
Note: Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy vide public auction.
For Balance Payment - Login <https://www.iiflhome.com> and <https://www.iiflhome.com/loans/properties-for-auction> for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.
Important Information: This auction is published basis possession vide Sec 13 (4) of SARFAESI Act. Physical possession will be offered post receiving of Section -14 order as per process laid down under SARFAESI Act and as when physical possession will be taken. Bidder shall do necessary due-diligence in respect of documents and legality before participating in auction proceedings

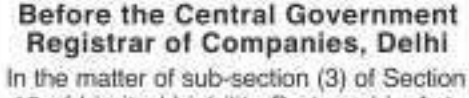
- Terms and Conditions:-**
- For participating in e-auction, Intending bidders required to register their details with the Service Provider <https://www.iiflhome.com> well in advance and has to create the account. Inten ID and property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy vide public auction.
 - The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
 - The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
 - The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
 - The purchaser has to pay TDS application to the transaction/payment of sale amount and submit the TDS certificate with IIFL FHL.
 - Bidders are advised to go through the website <https://www.iiflhome.com> and <https://www.iiflhome.com/loans/properties-for-auction> for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.
 - For details, help procedure and online training on e-auction prospective bidders may contact the service provider E Mail ID: care@iiflhome.com, Support Helpline Numbers: @1800 2672 499.
 - For any query related to Property details, Inspection of Property and Online bid etc. call IIFL FHL toll free no. 1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email: care@iiflhome.com
 - Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-FHL shall not be responsible for any loss of property under the circumstances.
 - Further the notice is hereby given to the Borrowers, that in case they fail to collect the above said articles same shall be sold in accordance with Law. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
 - AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/auction, the decision of AO of IIFL-FHL will be final.
 - STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8 (6) OF THE SARFAESI ACT, 2002**
The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place:-Delhi, Date: 25-09-2025

Sd/- Authorised Officer, IIFL Home Finance Limited.



PUBLIC NOTICE KAJARIA CERAMIC LTD.
NOTICE IS HEREBY GIVEN THAT FOLIO NO -00022519, SHARE CERTIFICATE(S) NO. 315 FOR 1000 EQUITY SHARES OF RS.1/- (RUPEES ONE ONLY) EACH BEARING DISTINCTIVE NOS -15662755 TO 15662754 OF KAJARIA CERAMIC LTD., REGISTERED IN THE NAME OF RAVINDRA NATH MEHROTRA/HAS BEEN LOST HAS/ HAVE APPLIED TO THE COMPANY TO ISSUE DUPLICATE CERTIFICATE(S). ANY PERSON WHO HAS/HAVE ANY CLAIM IN RESPECT OF THE SAID SHARES/ CERTIFICATE(S) SHOULD LODGE SUCH CLAIM WITH THE COMPANY AT ITS REGISTERED OFFICE- SF-11, Second Floor, JMD Regent Plaza, Mehrauli, Gurgaon, Haryana, 122001, WITHIN 15 DAYS OF THE PUBLICATION OF THIS NOTICE. AFTER WHICH NO CLAIM WILL BE ENTERTAINED AND THE COMPANY WILL PROCEED TO ISSUE DUPLICATE SHARE CERTIFICATE(S).
Name: Rama Mehrotra
Date: 24.09.2025
Place: Haryana



Before the Central Government Registrar of Companies, Delhi
In the matter of sub-section (3) of Section 13 of Limited Liability Partnership Act, 2008 and rule 17 of the Limited Liability Partnership Rules, 2009.
In the matter of the Limited Liability Partnership Act, 2008, Section 13 (3) AND In the matter of SMARTNOVA SOFTWARES LLP (AAI-9425) having its registered office at Flat No- 742-Pocket-03, Akshardham Apartment Dwarika Sec-19, South West Delhi, South West Delhi, Delhi, India, 110075
Petitioner Notice is hereby given to the General Public that the LLP proposes to make a petition to Registrar of Companies, Delhi under section 13 (3) of the Limited Liability Partnership Act, 2008 seeking permission to change its Registered office from the National Capital Territory of Delhi to the state of Rajasthan.
Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver or cause to be delivered or send by Registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition supported by an affidavit to the Registrar of Companies, Delhi, within 15 (fifteen) days from the date of publication of this notice with a copy to the petitioner LLP at its registered office at the address mentioned above.
For and on behalf of SMARTNOVA SOFTWARES LLP RAJESH SONI (Designated Partner) DPIN: 07733518
Date: 25.09.2025
Place: Delhi



HINDUJA HOUSING FINANCE LIMITED
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600016.
Branch Office: F8, First Floor, Mahanadi Metro Tower, Sector 4, Vaishali, Ghaziabad, 201019 Email: auction@hindujahousingfinance.com
CLM - Satyam Gupta - Mob. No. 8066600101 - CLM - Nikhil Narayan Arora - 9079634624
RRM - Amit Kaushik - ARM - Shashi Mishra
CLM - Nikhil Narayan Arora - 9079634624

PUBLIC NOTICE OF PHYSICAL POSSESSION OF IMMOVABLE PROPERTY

To, 1. Mr. BRIJESH KUMAR 2. Mrs. MUNESH MISHRA
Both at: TAL HIGHWAY NEAR KHAJUR YUSUPPUR CHAK SHABERI GAUTAM BUDH NAGAR NOIDA, Greater Noida, Uttar Pradesh, India - 203207 LAN:- DLUSD/SRA/A00001226
Whereas vide Order dated- 6/19/2025 passed by Ld. Additional District Magistrate, Noida the physical possession of the property being All that piece and parcel of Portion Bearing Entire Part of Property Khalsa No 1421, Shyam Vihar Colony/Pargana and Tehsil Dadri District Gautam Buddha Nagar, Green Valley School, Greater Noida, Uttar Pradesh, 203207, Pargana and Tehsil Dadri District Gautam Buddha Nagar, Green Valley School, Metro, Ghaziabad, Uttar Pradesh, India - 203207 has been taken over by M/s Hinduja Housing Finance Ltd. on 18-09-2025.

To, 1. Mr. SHARIFALI 2. Mr. SHAMASHAMA
Both at: TAL HIGHWAY NEAR KHAJUR YUSUPPUR CHAK SHABERI GAUTAM BUDH NAGAR NOIDA, TAL HIGHWAY NEAR KHAJUR YUSUPPUR CHAK SHABERI GAUTAM BUDH NAGAR NOIDA, Metro, Ghaziabad, Uttar Pradesh, India - 201301 LAN:- DLDEL/LXND/A00000544
Whereas vide Order dated- 3/31/2025 passed by Ld. Additional District Magistrate, Noida the physical possession of the property being All that piece and parcel of Portion Bearing KHASRA NUMBER-134 VIKAS ENCLAVE COLONY VILLAGE YUSUPPUR CHAKSHABERI PRAGNA VAH TEHSIL DADRIG BH NAGAR, VIKAS ENCLAVE COLONY, Metro, Noida, Uttar Pradesh, India - 201301 has been taken over by M/s Hinduja Housing Finance Ltd. on 18-09-2025.

To, 1. Mr. HARPALESINGH 2. Mr. MANJU
Both at: MAHAMEDH WADI GALLI, AGRAWAL COLONY SURAJPUR, Metro, Noida, Uttar Pradesh, India - 201306 LAN:- DLUTM/UTTM/A000000224
Whereas vide Order dated- 3/24/2025 passed by Ld. Additional District Magistrate, Noida the physical possession of the property being All that piece and parcel of Portion Bearing KHASRA Number 690, Village Tilpathi Karanwas, Pargan & Tehsil Dadri Distt Gautam Budh Nagar Uttar Pradesh 201306, GAUTAM BUDH NAGAR, Metro, Noida, Uttar Pradesh, India - 201306 has been taken over by M/s Hinduja Housing Finance Ltd. on 18-09-2025.

To, 1. Mr. SAVITA CHAUDHARI 2. Mr. AANAND KUMAR
Both at: KHASRA NO 1678, CHHAPRAULA GB NAGAR UP, NEAR WYU ENCLAVE PHSE 2, Metro, Delhi, Uttar Pradesh, India - 201009 LAN:- DLDEL/LXND/A000001356
Whereas vide Order dated- 3/24/2025 passed by Ld. Additional District Magistrate, Noida the physical possession of the property being All that piece and parcel of Portion Bearing KHASRA NO 1678, VILLAGE CHHAPRAULA DADRIG GAUTAM BUDHHA NAGAR, Metro, Dadri, Uttar Pradesh, India - 203207 has been taken over by M/s Hinduja Housing Finance Ltd. on 18-09-2025.

To, 1. Mr. Nadeem Nadeem 2. Mrs. Khushbu Khushbu
Both at: H.No. 981 Mohalla Adarsh Nagar Ghaziabad, Adarsh Nagar Ghaziabad, Metro, Ghaziabad, Uttar Pradesh, India - 201206 LAN:- DLDEL/LXND/A000000955
Whereas vide Order dated- 3/5/2024 passed by Ld. Additional District Magistrate, Noida the physical possession of the property being All that piece and parcel of Portion Bearing Khalsa No. 1757 Village Sarma Mohalla Preet Vihar, Muradnagar Ghaziabad, Muradnagar Ghaziabad, Metro, Ghaziabad, Uttar Pradesh, India - 201001 has been taken over by M/s Hinduja Housing Finance Ltd. on 18-09-2025.

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of M/s Hinduja Housing Finance Limited.
Date: 25.09.2025, Place: Ghaziabad Authorised Officer, Hinduja Housing Finance Limited

NORTHERN RAILWAY E-TENDER NOTICE				
The Sr. Divisional Commercial Manager/PS, Northern Railway, Delhi Division, New Delhi invites e-tender through IREPS (https://ireps.gov.in/) for allotment of contracts of General Minor Units (GMUs) Catering Units at following railway stations.				
NIT No.	Type of Units	Station and Reserved for category	Date & Time for E-Tender Opening	
Ctg-ANVT-GMU-24-25, Ctg-ANVT-GMU-34-25, Ctg-ANVT-GMU-35-25, Ctg-ANVT-GMU-27-25, Ctg-ANVT-GMU-25-25, Ctg-ANVT-GMU-23-25, Ctg-ANVT-GMU-37-25, Ctg-ANVT-GMU-33-25, Ctg-ANVT-GMU-36-25, Ctg-ANVT-GMU-26-25,	General Minor Units (GMUs)	(09 General & 01 General Women) Total (10) General Minor Units (GMUs) at Anand Vihar Terminal Railway Station	08.10.2025 at 15:00 hrs.	
Ctg-NDLS-GMU-16-25, Ctg-NDLS-GMU-06-25, Ctg-NDLS-GMU-10-25, Ctg-NDLS-GMU-12-25, Ctg-NDLS-GMU-17-25, Ctg-NDLS-GMU-19-25, Ctg-NDLS-GMU-01-25, Ctg-NDLS-GMU-09-25, Ctg-NDLS-GMU-20-25, Ctg-NDLS-GMU-04-25, Ctg-NDLS-GMU-07-25, Ctg-NDLS-GMU-08-25, Ctg-NDLS-GMU-15-25, Ctg-NDLS-GMU-03-25, Ctg-NDLS-GMU-22-25, Ctg-NDLS-GMU-21-25, Ctg-NDLS-GMU-18-25, Ctg-NDLS-GMU-14-25, Ctg-NDLS-GMU-13-25, Ctg-NDLS-GMU-05-25,	General Minor Units (GMUs)	(15 General & 07 General Women) = Total (22) General Minor Units (GMUs) at New Delhi Railway Station	17.10.2025 at 15:00 hrs.	
Ctg-DLI-GMU-28-25, Ctg-DLI-GMU-30-25, Ctg-DLI-GMU-29-25, Ctg-DLI-GMU-32-25, Ctg-DLI-GMU-31-25,	General Minor Units (GMUs)	(02 General & 03 General Women) Total (05) General Minor Units (GMUs) at Old Delhi Railway Station	17.10.2025 at 15:00 hrs.	
Website particulars where complete details of E-Tender can be seen			https://ireps.gov.in/(E-Tender)	
SERVING CUSTOMERS WITH A SMILE			2950/2025	

E-AUCTION SALE NOTICE (Under regulation 32 & 33 of IBBI (Liquidation Process) Regulations, 2016 FUTURE RETAIL LIMITED (IN LIQUIDATION)

Date & Time of Auction: 4th October, 2025 from 12 PM to 2 PM.

Liquidator of Future Retail Limited ("FRL") hereby invites, Eligible Bidder(s) for participation in E-auction Sale of Assets of FRL, listed herein, on "As is Where is, Whatever There is and Without Recourse" basis as per the auction schedule stated herein and as per the detailed terms, conditions & process listed in Bid Document which can be downloaded from <https://ibbi.baanknet.com/> or can be obtained by sending an email to fri.eauction@gmail.com

Lot No.	ASSET	RESERVE PRICE (INR)	EMD (INR)
29	Trademarks/ Brands Big Bazaar, Fashion Big Bazaar, and Foodhall	15,58,50,000/-	1,55,85,000/-
Auction Timelines:			
S.No.	Event Description	Date	
1	Issuance of Auction Advertisement	25 th September, 2025	
2	Due Diligence By Bidders	30 th September, 2025	
3	Last date of submission of Bid Documents, including Bid Eligibility Documents and 29A Eligibility and EMD by the qualified bidders	October 1 st , 2025	
4	Date of e-auction	October 4 th , 2025	

*Excluding taxes, levies, charges, duties, transfer fees, stamp duty, registration fees, premiums, etc. No representation as to warranties and indemnities may be made.

- Important Notes:**
- The sale of assets through E-Auction will be conducted strictly on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" and "WITHOUT RECOURSE BASIS".
 - The sale shall be subject to provisions of Insolvency and Bankruptcy Code, 2016 and Liquidation regulations made thereunder. All claims in respect of any liability of the CD (Future Retail Limited) prior to auction date shall be dealt accordingly. All claims/liabilities in respect of assets under auction after auction date shall be sole responsibility of the successful bidder.
 - The Complete E-Auction process document containing details of the Assets, online e-auction Bid Form, Declaration and Undertaking Form, General Terms and Conditions of online auction sale are available on website <https://ibbi.baanknet.com/>.
 - Prospective bidders shall deposit the Earnest Money Deposit (EMD) through their own e-wallet account on the <https://ibbi.baanknet.com/> portal.
 - As per proviso to section 35(1) (f) of the Code, the undersigned bidder shall not be eligible to submit a bid if it fails to meet the eligibility criteria as set out in section 29A of the Code (as amended from time to time) and other eligibility conditions.
 - The EMD of the Successful Bidder shall be retained towards part sale consideration and the EMD of unsuccessful bidders shall be refunded without any interest, bank charges and any other charges. The EMD shall not bear any interest.
 - Interested applicants are required to submit requisite documents and deposit EMD amount on <https://ibbi.baanknet.com/> by logging into the portal as buyer, and also required to submit the eligibility document in the same portal.
 - Prospective bidders shall submit an undertaking that they do not suffer from any ineligibility under section 29A of the Code to the extent applicable and that if found ineligible at any stage, the earnest money deposited shall be forfeited.
 - The Successful Auction bidder shall provide balance sale consideration within 30 days from the date of issuance of Letter of Intent by the Liquidator. Payments made after 30 days but before 90 days shall attract interest at the rate of 12%.

Sd/-
Sanjay Gupta
IBBI Reg. No: IBBI/PA-002/IP-N00982-C01/2017-2018/10354
Liquidator - Future Retail Limited
Registered Email: sanjay@sgaIndia.in
Correspondence Email: fri.eauction@gmail.com
Address: Primus Insolvency Resolution and Valuation Pvt Ltd, D-58, Defence Colony, 3rd Floor, New Delhi - 110024.
Date: 25th September, 2025
Place: New Delhi
Mobile No. 9540007506



For All Advertisement Booking
Call : 0120-6651214



FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR M/S BAREILLY HIGHWAYS PROJECT LIMITED OPERATING IN BUSINESS OF BUILDING COMPLETE CONSTRUCTIONS IN NEW ASHOK NAGAR, NEW DELHI (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency/Resolution Process, for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	M/s Bareilly Highways Project Limited PAN - AACBC12258 CIN - U52044DL2010PLC203042
2. Address of the registered office	B-292, Chandra Kanta Complex, Shop No. 2 & 3, Near Metro Pillar No. 161, New Ashok Nagar, NEW DELHI, Delhi, India - 110096.
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	Audited Balance Sheet for FY 2024-25 reflects Property Plant & Equipment valued at Rs. 17.67 Lakhs & Intangible assets under developments amounting to Rs. 4,07.6817 Lakhs.
5. Installed capacity of main products/ services	It was a terminated road project of Bareilly- Sitapur section of NH-24 from Km 262.000 to Km 413.200 in the State of Uttar Pradesh.
6. Quantity and value of main products/ services sold in last financial year	NA
7. Number of employees/ workmen	Not Available
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL	Balance Sheet for FY 2023-24 Balance Sheet for FY 2024-25 www.stalwartipco.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL	Details can be downloaded from www.stalwartipco.com
10. Last date for receipt of expression of interest	10 th October, 2025
11. Date of issue of provisional list of prospective resolution applicants	18 th October, 2025
12. Last date for submission of objections to provisional list	23 rd October, 2025
13. Date of issue of final list of prospective resolution applicants	01 st November, 2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03 rd November, 2025
15. Last date for submission of resolution plans	05 th December, 2025 Through email as well as through Hard copies to be submitted at: STALWART RESOLUTION PROFESSIONAL LLP SD-73, Pitampura, Delhi - 110034.
16. Process email id to submit Expression of Interest	cirp.bhpl@gmail.com

CMA Sandeep Goel
Resolution Professional
Reg. No. : IBBI/PA-003/IP-A00073/2017-2018/10583
AFA No.: AA3/10583/01/300626/301302 valid upto 30.06.2026
Regd. Address: SD-73, Pitampura, Delhi - 110034
For M/s Bareilly Highways Project Limited (Under CIRP)

Date: 25-09-2025
Place: New Delhi



GLOBE INTERNATIONAL CARRIERS LIMITED
CIN: L60232RJ2010PLC031380
Regd. Office: 301-306,Prakash Deep Complex, Near Mayank Trade Centre Station Road, Jaipur- 302006, Tel: 0141- 2361794, 2368794, 4083700
Email: info@gicl.co | Website: www.gicl.co

NOTICE OF RECORD DATE

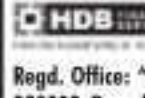
Notice is hereby given that the Company has fixed Wednesday, 15th October, 2025 as the 'Record Date' for the following purposes:

- Sub-division / Split of Equity Shares from the face value of Rs. 10/- (Rupees Ten only) each to Rs. 5/- (Rupees Five only) each.
- Issue of Bonus Equity Shares (post sub-division / split) in proportion of 1:1 i.e. 1 (One) new fully paid-up equity share of Rs. 5/- (Rupees Five only) each for every 1 (One) existing fully paid-up equity share of Rs. 5/- (Rupees Five Only) each.

The Bonus Shares shall be allotted to the members of the Company whose names appear in the Register of Members / Register of Beneficial Owners maintained by the Depositories, as on the Record Date and shall rank pari-passu in all respects with the existing fully paid-up equity shares of the Company.

Pursuant to the SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2018 new Bonus share shall be allotted in dematerialised form only, With respect to the members holding shares in physical form who have not provided their demat account details to the Company / RTA, the Shares shall be credited in dematerialised form to the suspense accounts of the Company.

For GLOBE INTERNATIONAL CARRIERS LIMITED
Sd/-
Annu Khandelwal
Company Secretary & Compliance Officer
Place: Jaipur
Date: 25th September, 2025



HDB FINANCIAL SERVICES LIMITED
Regd. Office: "Radhika", 2nd Floor, Law Garden Road, Navrangpura, Ahmedabad - 380009 Branch Office:HDB Financial Services Limited, Kharsa No 47, Behind Oxford School, Vikaspuri Delhi 110018
DEMAND NOTICE UNDER SECTION 13(2) OF THE SARFAESI ACT,2002

You the below mentioned borrower, co-borrowers and guarantors have availed loan(s) / financial facility(ies) from HDB Financial Services Limited by mortgaging your immovable properties (secureties) and defaulted in repayment of the same. Consequently to your defaults your loan was classified as non-performing asset. Subsequently, the Company has issued demand notice under Section 13(2) of The Securitization And Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 (the Act), the contents of which are being published herewith as per section 13(2) of the act read with Rule 3(1) of The Security Interest (Enforcement) Rules, 2002 as and by way of alternate service upon you. Details of the borrowers, co-borrowers, loan account no., loan amount, demand notice under section 13(2) date, amount claimed in the notice, NPA date and securities are given as under:-

1) NAME AND ADDRESS OF THE BORROWER/CO-BORROWER/GUARANTOR: 2) LOAN ACCOUNT NUMBER: 3) LOAN AMOUNT: 4) DATE OF DEMAND NOTICE: 5) CLAIMED AMOUNT IN INR: 6) DETAILS OF SECURITIES: 7) NPA

Name Of The Borrower & Co-Borrowers: PARAS BATRA B-115, QF BIA MALVIYA NAGAR NEW DELHI-110017 DELHI AND ALSO PVT. NO. 2, D-88 LOWER GROUND FLOOR MALVIYA NAGAR NEW DELHI-110017TASHOK BATRA B-115, GROUND FLOOR MALVIYA NAGAR DELHI DELHI DELHI-110017 DELHI ANITA BATRA B-115, GROUND FLOOR MALVIYA NAGAR DELHI DELHI-110017 DELHI. **LOAN ACCOUNT NO.** 3053056 **LOAN AMOUNT:** Rs.2042925/- (Rupees Twenty Lakhs Four Thousand Nine Hundred Twenty Five Only) by loan account number 3053056 **DEMAND NOTICE DATE:** 15.09.2025, **AMOUNT CLAIMED:** Rs.651563.67/- (Rupees Six Lakh Fifty One Thousand Five Hundred & Sixty Three - Paise Sixty Seven Only) as of 09.09.2025 and future contractual interest till actual realization together with incidental expenses, cost and charges etc. **NPA Date :** 02.09.2025. **DETAILS OF SECURITY:** All That Piece And Parcel Of Room/Unit Private Bearing No 2 (Facing Main Road) In The Lower Ground Floor, Measuring 600 Sq Ft Int'l The Said Property Bearing No D-88 Erected On A Plot Of Land Measuring 289 Sq Yards Situated At Malviya Nagar, New Delhi-110017.

Name Of The Borrower & Co-Borrowers: DEE & ESS SECURITY SYSTEMS/HOUSE NO 97A/422 NEW NO 732 SHIV NAGAR GURGAON GURGAON-122001 HARYANA/AAADAPROPERTY BEARING NO. 93 & 96 PART OF KHASRA NO. 13/12/2, SITUATED AT KADIPUR, TEHSIL GURGAON, HARYANA GURGAON-122001DEEPAK YADAV/HOUSE NO 97A/422 NEW NO 732 SHIV NAGAR GURGAON GURGAON-122001SHANTI SARUP/HOUSE NO 743035 GANU O 1 SHIV NAGAR GURGAON GURGAON-122001SAVITRI SHANTISARUP/HOUSE NO 974/422 NEW NO 732 SHIV NAGAR GURGAON GURGAON-122001SHANTI SARUP/HOUSE NO 974/422 NEW NO 732 SHIV NAGAR GURGAON GURGAON-122001SHANTI SARUP/HOUSE NO 974/